



KARNATAKA LEGISLATIVE ASSEMBLY  
FOURTEENTH LEGISLATIVE ASSEMBLY  
SECOND SESSION

**THE KARNATAKA SLUM AREAS ( IMPROVEMENT AND CLEARANCE)  
(AMENDMENT) BILL, 2013**  
(L.A. Bill No. 16 of 2013)

A Bill further to amend the Karnataka Slum Areas (Improvement and Clearance) Act, 1973.

Whereas it is expedient further to amend the Karnataka Slum Areas(Improvement and Clearance) Act, 1973 (Karnataka Act 33 of 1974) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty fourth year of the Republic of India, as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Karnataka Slum Areas(Improvement and Clearance) (Amendment) Act, 2013.

(2) It shall come into force at once.

**2. Amendment of Title.**-In the Karnataka Slum Areas(Improvement and Clearance) Act, 1973 (Karnataka Act 33 of 1974) (hereinafter referred to as the principal Act), in the title and in the long title for the words "Improvement and clearance" the words "development" shall respectively be substituted.

**3. Amendment of section 1.**- In sub-section(1) of section 1 of the principal Act, for the words " Improvement and clearance" the words "development" shall be substituted.

**4. Amendment of section 2.**- In the principal Act, in section 2, in clause(a), for the words " Karnataka Slum Clearance Board" the words "Karnataka Slum Development Board" shall be substituted.

**5. Amendment of section 33.**- In section 33 of the Principal Act,-

- (a) In the heading, for the words "Karnataka Slum Clearance Board", the words "Karnataka Slum Development Board" shall be substituted.
- (b) In sub-section(1), for the words, "Karnataka Slum Clearance Board", the words "Karnataka Slum Development Board" shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

The main objective of the Board is to provide basic amenities to the slum dwellers and to take up developmental works in the slum areas and improve the standard of living of slum dwellers by providing basic facilities. The nomenclature of the Karnataka Slum Clearance Board denotes demolition/wiping out of Slum Areas. The objective is not to demolish or wipe out slums. But, to take steps towards all round Development of Slum Areas. The Ministry of Housing and Urban Poverty Alleviation and Tourism, Government of India have also suggested to change the nomenclature from "Slum Clearance Board" to "Slum Development Board". Therefore it is considered necessary to amend the Karnataka Slum Areas (Improvement and Clearance) Act, 1973 (Karnataka Act 33 of 1974) accordingly.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**Dr: M.H.Ambareesh**  
Minister for Housing

**P. OMPRAKASHA**  
Secretary  
Karnataka Legislative Assembly

## ANNEXURE

### EXTRACT FROM THE KARNATAKA SLUM AREAS (IMPROVEMENT AND CLEARANCE) ACT, 1973, (KARNATAKA ACT 33 OF 1974)

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### THE KARNATAKA SLUM AREAS (IMPROVEMENT AND CLEARANCE) ACT, 1973

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**1. Short title, extent and commencement.**- (1) This Act may be called the Karnataka Slum Areas (Improvement and Clearance) Act, 1973.

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**2. Definitions.**- In this Act, unless the context otherwise requires,-

(a) "Board" means the Karnataka Slum Clearance Board, established under section 33;

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**33. Establishment of the Karnataka Slum Clearance Board.**- (1) With effect from such date as the Government may, by notification, appoint in this behalf, there shall be established a Board by the name of the Karnataka Slum Clearance Board.

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